One more thing is happening here which did not happen even in West Bengal or Kerala where the munist Govenment was there. Now Mr. Ramarao has asked the goondas to go and attack the workers.

Message from

(SHRI R. THE VICE-CHAIRMAN RAMAKRISHNAN): Have you given the special mention on essential commodities or on Mr. Ramarao?

CHENGALRAYA P. N. SHRI NAIDU: Now he has asked that. They are recruiting new people. But do you know whom they are recruiting? They are all Telugu Desam workers who are being recruited. Even the Communits did not do that. the Collectors and Deputy Collectors are being asked not to follow the Employment Exchanges.

(SHRI R. THE VICE-CHAIRMAN RAMAKRISHNAN): That will do.

CHENGALRAYA SHRI N. P. NAIDU: One minute, I will finish. He has issued orders that whenever the party peoples' names are given, they must be recruited. This is not a good may come and thing. Governments but party governments may go, people cannot be recruited as clerks and NGOs in the Government. This  $\mathbf{i_S}$  a very bad precedent. I want the Central Government to interfere and see that such things do not happen and my sympathies are with the NGOs.

SHRI DIPEN GHOSH: I support Mr. Naidu in the cause of the NGOs of Andhra Pradesh and I will request Mr. Naidu to join with us in the de-

mand of withdrawal of the by the Central Government.

## MESSAGE FROM THE LOK SABHA

the Arm<sub>S</sub> (Amendment) Bill 1981

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 26th July, 1983, adopted the following motion in regard to the Arms (Amendment) 1981, which was passed by Rajya Sabha on the 8th September, 1981 and laid on the Table of Lok Sabha on the 10th September, 1981:-

## MOTION

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the further to amend the Arms Act, 1959, which was passed by Rajya Sabha on the 8th September, 1981 and laid on the Table of this House on the 10th September, 1981."

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): House The stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at eight minutes past seven of the clock till eleven of the clock on Wednesday, the 27th July, 1983.